<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>APPEAL NO. 396 OF 2017 &</u> <u>IA NO. 852 & 854 OF 2017</u> <u>&</u> <u>APPEAL NO. 397 OF 2017 &</u> <u>IA NO. 849 OF 2017</u>

Dated: 19th July, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of: M/s S.P.S. Steel Rolling Mills Vs. Himachal Pradesh Electricity Commission & Anr.	Appellant(s) Respondent(s)		
Counsel for the Appellant(s)	:	Ms. Pratiksha Vij Mr. Ajaya Vaidya	

Counsel for the Respondent(s)	:	Mr. Pradeep Misra Mr. Manoj Kr. Sharma for R-1
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Mr. Anand K. Ganesan Ms. Parichita Chowdhury for R-2

APPEAL NO. 397 OF 2017 & IA NO. 849 OF 2017

M/s. Asian concretes and Ce Vs.	Appellant(s)		
Himachal Pradesh Electricity Regulatory Commission & Anr.			Respondent(s)
Counsel for the Appellant(s)	:	Ms. Pratiksha Vij Mr. Ajaya Vaidya	
Counsel for the Respondent(s)	:	Mr. Pradeep Misra Mr. Manoj Kr. Sharma f	or R-1
		Mr. Anand K. Ganesan Ms. Parichita Chowdhu	ry for R-2

<u>ORDER</u>

Learned counsel for respondent No.2 states that still he has not received the appeal paper book from the appellant. Learned counsel for the appellant is directed to serve a copy of the appeal paper book to Respondent No.2 within one week. Learned counsel for respondent No.2 seeks four weeks time, from the date of receipt of appeal paper book, to file reply. He may file reply within four weeks from the date of receipt of appeal paper book from the appellant. Rejoinder may be filed within two weeks from the date of filing of reply after serving copy on the other side.

List these matters on 03.10.2018.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member

ts/mk